

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 33/2021-Customs (N.T./CAA/DRI)

New Delhi, dated 09.09.2021

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No.9/2017-Customs (N.T./CAA/DRI) dated 11.08.2017 published vide S.O. 2600 (E) dated 11.08.2017.

In the Table to the said Notification, against serial number 7, in column 5 for the existing words “Principal Commissioner/ Commissioner of Customs (Nhava Sheva-I), Jawaharlal Nehru Custom House, Raigad” shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-8/2017-CI]

(BHARTI SHARMA)
JOINT DIRECTOR

Copy forwarded for information and updation of record

1. Principal Commissioner/Commissioner of Customs (Nhava Sheva-I), Jawaharlal Nehru Custom House, Raigad
2. Principal Commissioner/Commissioner of Customs (Nhava Sheva-V), Jawaharlal Nehru Custom House, Raigad
3. Assistant Director, Directorate of Revenue Intelligence, Ahmedabad with reference to his letter F. No. DRI/AZU/GI-02/Enq-48/(Int-24)/2016 dated 03.08.2021.